

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 1243 of 2024**

**IN THE MATTER OF:**

**Manu Rathi & Anr.**

**.... Applicants**

**Versus**

**State of Uttarakhand & Ors.**

**..... Respondents**

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Filed By:



Saurabh Jain

Date: 28.11.2025

Place: New Delhi

Counsel for Respondent No.6

Uttaranchal Pulp &amp; Paper Mills Pvt. Ltd.

418, Lawyers Chamber

M.C. Setalvad Block

Supreme Court, Delhi 110001

saurabhjain.adv@gmail.com

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**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 1243 of 2024)

**IN THE MATTER OF:****Manu Rathi & Anr.****.... Applicants****Versus****State of Uttarakhand & Ors.****..... Respondents****REPLY ON BEHALF OF RESPONDENT NO.6,****M/S. UTTARANCHAL PULP & PAPER MILLS (P) LTD.****MOST RESPECTFULLY SHOWETH:**

1. That the present Reply/Response is being filed by Respondent No.6, M/s. Uttaranchal Pulp & Paper Mills Pvt. Ltd.(hereinafter referred to as the “Answering Respondent”), through its Authorized Director, who is duly competent and authorized to sign and verify the same and to act on behalf of the company in the present proceedings.
2. That the Answering Respondent denies all allegations made in the captioned Original Application or inferred from the Inspection Report except those which are specifically admitted herein.
3. That the Answering Respondent is a private limited company engaged in manufacturing Kraft Paper from waste paper at its unit located at Khasra No.29, 2nd KM Stone, Manglore–Deoband Road, Village

Mundet, Roorkee, District Haridwar, Uttarakhand. The unit is operating strictly in accordance with law and has obtained all necessary statutory permissions including Consolidated Consent to Operate issued by the Uttarakhand Pollution Control Board valid up to 31.03.2026, Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and a valid No Objection Certificate dated 10.05.2023 from the Central Ground Water Authority permitting abstraction of 770 m<sup>3</sup>/day (2,54,258 m<sup>3</sup>/year) through two borewells.

The unit of the Answering Respondent operates within all environmental norms, with proper effluent treatment, waste handling, and emission control systems.

True Copy of the Consolidated Consent to Operate and Authorization dated 25.03.2025 is annexed herewith as **Annexure – R6/A1**.

True copy of the No-Objection Certificate issued by the Central Ground Water Authority for Ground water abstraction is annexed herewith as **Annexure – R6/A2**.

4. That as per the previous consent dated 03.07.2019 received from UKPCB, the answering respondent was granted permission for manufacturing of craft paper of upto 2550 MT per month (85 TPD).

Thereafter, vide Consent dated 19.03.2020, the permission for manufacturing craft paper was revised and increased to 4200 MT per month (140 TPD).

True copy of the previous consent dated 03.07.2019 from UKPCB showing permission for manufacturing of craft paper of upto 2550 MT per month is annexed herewith as **Annexure – R9/A3**.

True copy of the revised consent dated 19.03.2020 from UKPCB showing permission for manufacturing of craft paper of upto 4200 MT per month is annexed herewith as **Annexure – R9/A4**.

5. That the unit has installed a properly designed Effluent Treatment Plant (ETP) consisting of Oil Trap, Equalization Tank, Primary Clarifier I & II, Diffused Aeration Tank, Secondary Clarifier, Treated Water Tank, Pressure Sand Filter, Carbon Filter, Sludge Drying Beds and Decanter. The ETP design and adequacy have been technically assessed and certified by the Central Pulp and Paper Research Institute, Saharanpur, to be sufficient for treating the effluent corresponding to the consented production of 140 TPD. Electromagnetic flow meters with totalizers are installed at both borewells and at ETP inlet and outlet.

True copy of the Technical Report submitted by Central Pulp and Paper Research Institute, Saharanpur is annexed herewith as **Annexure – R6/A5**.

6. That the Joint Committee constituted pursuant to the order dated 22.10.2024 inspected the unit on 18.12.2024 and 29.01.2025 and submitted its report dated 13.02.2025. The unit was found operational with all statutory permissions in place, and analysis of effluent and emission samples showed compliance with prescribed standards.
7. That the unit does not use plastic in its process and does not generate plastic waste as part of its operations. Any traces of plastic occasionally found mixed with waste paper are separated at the sorting stage. There is no burning or storage of plastic waste within the premises.
8. That the answering Respondent has an agreement with M/s. Suraj Plastic Company, Khasra No. 360, Manglore Road, Landhora, Haridwar, Uttarakhand for the disposal of plastic waste generated by the answering Respondent.

True copy of the Agreement dated 01.04.2025 with M/s Suraj Plastic Company is annexed as **Annexure R6/A6**.
9. That the boilers installed in the unit operate on bagasse and superior quality wooden biomass having low ash content. Ash generation is directly dependent on the intrinsic quality of fuel used. The quantity of

- ash produced is minimal. There is no open dumping or uncontrolled disposal of ash.
10. That the marginal fluoride values reported in groundwater samples are naturally occurring and of regional origin. The manufacturing process of the Answering Respondent does not use any fluoride-bearing compound or chemical, and therefore the fluoride level cannot be linked to the operations of the unit. All other parameters of groundwater, including pH, TDS, hardness, and metals, were within the prescribed limits.
11. That the Committee's own report acknowledges that the unit is situated adjacent to a highway and that continuous vehicular movement contributes to ambient PM10 levels. The unit maintains its emission controls in proper order. Stack monitoring and ambient air quality results are consistently within the prescribed standards.
12. That the ETP operates efficiently and continuously. No ETP sludge is ever disposed of in the open or in any drain. It has been suggested in the inspection report that a reduction in TDS levels in treated effluent could indicate possible dilution with fresh water. This observation is scientifically misplaced and erroneous. In waste paper-based paper mills, the dissolved solids are predominantly organic in nature due to

dissolution of organic constituents during pulping. During biological treatment in the aeration tank, these organic dissolved solids are biodegraded by microbial activity, naturally resulting in a significant TDS reduction. Hence, reduction in TDS is an indicator of effective treatment rather than dilution. The unit does not introduce any fresh water into the ETP for dilution purposes.

It is submitted that the Central Pulp and Paper Research Institute, Saharanpur had submitted a Technical Report regarding the adequacy of the existing ETP for the purpose of revising the production from 85 TPD to 140 TPD. The capacity of the Equalization Tank installed is 126 m<sup>3</sup> with a retention time of 2.1 hours, meaning thereby that the capacity of the Equalization Tank is 1440 KLD.

As per the report, the existing ETP, (consisting of Oil Trap, equalization tank, primary clarifier-I and primary clarifier-II, aeration tank with diffused aeration system, secondary clarifier, treated water tank, tertiary treatment system (Pressure Sand Filter & Carbon Sand Filter) and sludge drying beds & De-canter), is sufficient and adequate to handle and treat the expected effluent volume and BOD load from proposed production capacity to 140 TPD to the acceptable discharge norms, provided that the ETP is operated under optimum condition on regular basis.

Accordingly, the treated effluent is being discharged as per the revised production capacity.

13. That the unit's actual abstraction of ground water during the year 2023–2024 was well below the maximum limit permitted by the CGWA. Continuous flow-meter readings and monthly abstraction records are maintained and submitted. The treated effluent meets the prescribed standards for BOD, COD, TSS, and pH.

14. That the Answering Respondent continues to operate in full compliance with the conditions stipulated in its Consent to Operate, CGWA NOC, and other regulatory permissions. The ETP and OCEMS are functional and calibrated, and there is no bypass arrangement or violation of discharge norms.

15. That the answering Respondent has an agreement with M/s. Bharat Oil & Waste Management Ltd. for the disposal of hazardous waste generated by the answering Respondent.

True copy of the Agreement dated 11.03.2025 with M/s. Bharat Oil & Waste Management Ltd. is annexed as **Annexure R6/A7**.

PRAYER

It is therefore, most respectfully prayed that this Hon'ble Commission be pleased to:

- A. Allow the Reply filed by Respondent no.6, M/s. Uttaranchal Pulp & Paper Mills (P) Ltd. and the same be taken on record.
- B. Dismiss the Original Application being O.A. No. 1243 of 2024 titled as "Manu Rathi & Anr. vs. State of Uttarakhand & Ors." in so far it relates with the answering Respondent No.6, M/s. Uttaranchal Pulp & Paper Mills (P) Ltd.
- C. Any other order, relief or direction which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

Prayed Accordingly,

For Uttaranchal Pulp & Paper Mills (P) Ltd.

*Neeraj Jain*

M/s Uttaranchal Pulp & Paper Mills (P) Ltd. *Director*

(Respondent No.6)

Through

*Jain*

Saurabh Jain

Counsel for the Respondent No.6

Dated: 28.11.2025

Place: Roorkee, Uttarakhand

**VERIFICATION**

Verified at Roorkee, Uttarakhand on this 28th day of November, 2025, that the contents of the above reply are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

For Uttranchal Pulp & Paper Mills (P) Ltd.

*Neeraj Kumar*  
Director

DEPONENT



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IN-UK35054827331592X

INDIA NON JUDICIAL

## Government of Uttarakhand

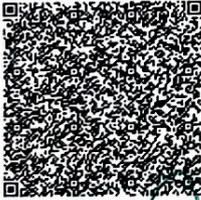
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<b>Unique Doc. Reference</b>	: SUBIN-UKUK142460475774153766805X
<b>Purchased by</b>	: NEERAJ JAIN
<b>Description of Document</b>	: Article 4 Affidavit
<b>Property Description</b>	: NA
<b>Consideration Price (Rs.)</b>	: 0 (Zero)
<b>First Party</b>	: NEERAJ JAIN
<b>Second Party</b>	: UTTRANCHAL PULP AND PEPAR MILLS PVT LTD
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3. In case of any discrepancy please inform the Competent Authority.

## BEFORE THE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

(Original Application No. 1243 of 2024)

IN THE MATTER OF:

Manu Rathi &amp; Anr.

.... Applicants

Versus

State of Uttarakhand &amp; Ors.

..... Respondents

AFFIDAVIT

I, Neeraj Jain, aged about 48 years, s/o. Sh. Pramod Kumar Jain, director of M/s. Uttaranchal Pulp & Paper Mills (P) Ltd., having its Unit at: Khasra No, 29, 2nd KM Stone Mangalore, Village Mundet, Roorkee, District Haridwar, Uttarakhand, ~~presently at Delhi~~, do hereby solemnly affirm state as under:

1. That I am the director of M/s. Uttaranchal Pulp & Paper Mills (P) Ltd. (the Respondent No.6 herein) and being acquainted with the facts and circumstances of the case am able to depose thereto.

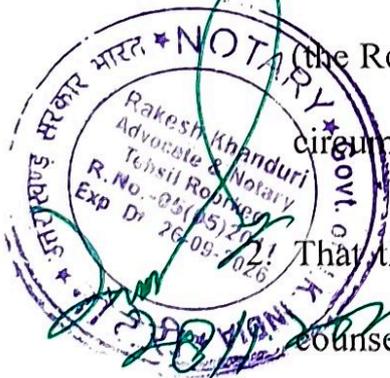
That the contents of accompanying reply have been drafted by my counsel under my instructions. I have read and understood the same, which are true and correct.

3. That the annexures/documents which are being filed along with the accompanying reply are true copies of their respective originals.

DEPONENT

For Uttaranchal Pulp &amp; Paper Mills (P) Ltd.

Neeraj Jain  
Director



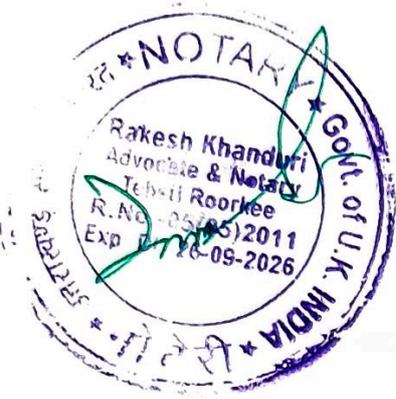
**VERIFICATION**

Verified at 28-NOV on this 28 day of November, 2025, that the contents of the above reply are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

For Uttranchal Pulp & Paper Mills (P) Ltd.

*Neeraj Min*

DEPONENT Director



**ATTESTED**

*[Signature]*  
**(Rakesh Khanduri)**  
Advocate & Notary  
Roorkee, Distt. Haridwar  
Chamber No.-52





HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

File no. UKPCB/HO/Con/U-34

Consent no. 878

To,

M/s Uttaranchal Pulp & Paper Mills Pvt. Ltd,  
Khasra No.-29, 2 Km, Manglore-Deoband Road,  
Vill-Mundet, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & Authorization) Renewal under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule -6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF-ID- 13637	Application no. 6095128
CCA (Renewal)	
Date:- 25.03.2025	

CCA is hereby granted to M/s. Uttranchal Pulp and Paper Mills Pvt. Ltd. located at khasra No. 29, 2<sup>nd</sup> Km. Manglour -Deoband Road, Village Mundet, Roorkee, Distt. Haridwar (U.K) Pin code -247667 Latitude & Longitude 29.769782 & 77.844817 (Geographical Coordinates). subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31.03.2026 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31.03.2026 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
3. This CCA is granted for the period upto 31.03.2026 from the date of issuance of this letter under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

4. Production capacity

Sl. No	Type of Industry	Install Capacity (Per Month)	Product (Per Month)	License Product Capacity	Permitted by the Board
1.	Craft Paper	4200 MT Per Month		4200 MT Per Month	

5. Water conservation:

A. Fresh water consumption:

- a. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline - Safe
- b. Status of NOC from CGWA/SGWB: Applied/granted – Granted
- c. Validity of NOC: 19/03/2026
- d. Details of Artificial recharge system/rain water harvesting unit installed with capacity

Clean Environment and Healthy Lifestyle  
स्वच्छ पर्यावरण एवं स्वस्थ जीवन शैली

- e. Details of piezometer installed i.e., numbers with coordinates. No. of piezometer- (coordinates Latitude 29.767961016666664 Longitude 77.84668661666666)
- f. Industry shall install sealed and calibrated flow meters at fresh water abstraction and consumption points (process & domestic) and maintain the logbooks for same.

Sl. No.	Sources of fresh water	Nos. with daily abstraction capacity	Applied quantity (KLD)	Max. Permitted abstraction quantity (KLD)	Status of flow meter installed
1.	Borewell	BW-1	770 m <sup>3</sup> /day	770m <sup>3</sup> /day or 254255m <sup>3</sup> /year	Yes
		BW-2			
2.	Supply water	Nil	Nil	Nil	Yes/no
3.	Surface water/ Treated used water	Nil	Nil	Nil	Yes/no

- g. Maximum allowable fresh water consumption based on applicable specified process category

S. No.	Type of Industry	Fresh Water Consumption
		Industrial (L/T of Product)
1	Manufacturing	700 KLD

#### B. Effluent generation, treatment and disposal: -

S.No.	Kind of Effluent	Maximum daily discharge, KLD	Treatment Facility and Discharge point
1	Domestic	3.5	Septic Tank & Soak Pit.
2	Industrial	546.5	ETP out Let

- a. The specific quantity of maximum daily effluent discharge should not be more than the following:

S. No.	Type of Industry	Maximum daily treated effluent discharge limit* (L/T of Product)
1	Manufacturing	546.5 KLD

\*Maximum daily discharge shall be equal to multiplication of total production as per Para 4 and specific effluent discharge as per Para 5 (B-a). The treated effluent shall be recycled to the maximum extent and remaining treated effluent after tertiary level treatment shall be used for irrigation purpose/disposed.

- b. Industry shall install the Effluent treatment plant consisting of primary secondary treatment and tertiary treatment units with adequate capacity.
- c. The industry shall install flow meters at ETP inlet, outlet and recycling point and maintain the daily logbook for the same.
- d. Industry shall install the OCEMS of parameters pH, BOD, COD, TSS and flow at outlet and connected to CPCB/SPCB servers.
- e. Unit shall comply with the following discharge norms:-

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l

#### Clean Environment and Healthy Lifestyle

स्वच्छ पर्यावरण एवं स्वस्थ जीवन शैली

3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- f. In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
- g. Proper colour coding of pipe lines and water channels to be implemented for the recycled process water, fresh water and effluent carrying lines.
- h. The industry shall carry out monthly monitoring of following recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to CPCB and UKPCB.

S.No.	Name of recipient drain/rivulets	Latitude	Longitude	Quality of effluent of drain	Name of the recipient river
1.	Mundet Drain	29.768060	77.845162	54546.5 KLD	ShShila Khalla

i. Sludge handling system

S.No	Sludge handling system (SDB/Centrifuge/Filter press)	Quantity of ETP sludge	Sludge storage area	Sludge disposal mechanism
1	Decanter	670 Kg/Day	Sludge Pit	IL Land Filling

**C. Domestic sewage-** The domestic effluent should be treated separately in sewage treatment plant/ soak pit, which shall be constructed as per BIS norms.

**Cleaner Technology and waste minimization options:**

- i. For pollution abatement, appropriate technologies for effluent treatment in industry and to comply with the prescribed environmental norms, accomplish desired level of environmental protection and achieve prescribed norms of discharge.
- ii. The industry shall implement a "Model for conservation of Water Management System" focusing on maximum recycling of water.

S.No.	Flow meter installation at points of water recycling system
1.	Yes
2.	

- iii. The industry shall ensure the maintenance of retention /contact time in various sub-units of ETP viz. primary, secondary and tertiary treatment subunits as per guidelines.

S.No.	Name of Unit	Size of unit As declared by Industry
1.	Equalization Tank	126m <sup>3</sup>
2.	Sedicell	300m <sup>3</sup>
3.	Primary ClarifierIst	314m <sup>3</sup>
4.	Primary Clarifier IInd	163m <sup>3</sup>
5.	Aeration Tank	1300m <sup>3</sup>
6.	Secondary Clarifier	200m <sup>3</sup>

7.	Treated Water Tank	105m <sup>3</sup>
8.	PSF & ACF	50m <sup>3</sup> /Hr
9.	Sludge Bed	54m <sup>3</sup>

- iv. Proper infrastructure for operation and maintenance of ETP shall be developed by recruiting/hiring required skilled & technical staff.
- v. Analytical facilities (laboratory) for analysis various streams of water, untreated and treated effluent for various parameters viz. pH, BOD, COD, TSS, TDS and MLSS etc. shall be developed by the industry.
- vi. The industry shall create Environment Management Cell by appointing Environment officer, Engineer, chemist, agricultural expert and the same copy submitted to the board with contact details.
- vii. The industry shall resort to rain water harvesting as a measure towards avoiding exploitation of natural resources. Rain water recharge structures/ pits/ ponds near to processing area should be discouraged due to possibilities of entering effluent/ industrial runoff in ground water.

#### Environmental management system

- i. Industry shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance
- ii. Industry shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO to effectively monitoring of ETP control parameters and ETP discharge norms.

#### 6. Air pollution mitigation: -

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Sr. No.	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1.	Boiler (12TPH)	33 Mtr.	Baggase, firewood, Husk	112 Ton/day	Multi cyclone Dust collector	150mg/NM <sup>3</sup>
2.	D.G set (82.5KVA)	02	Diesel	17 Ltr/hr	Acoustic Enclosure & Stack	As per E(P) Rules
3.	D.G set (200 KVA)	03	Diesel	40 Ltr/hr	Acoustic Enclosure & Stack	As per E(P) Rules
4.	Boiler (08TPH)	30	Husk	40 Ton/Day	Multi cyclone Dust collector	150mg/NM <sup>3</sup>

*In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (ii) Noise from the D.G set and other sources (s) should be controlled by providing an acoustic enclosure as is required for meeting and ambient noise standards for night and day time as prescribed for respective areas/zones (industrial, Commercial, Residential, Silence) which are as follows: -

Standards for noise level in db(A) leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: - 6.00 am to 10.00 pm, Night time: - 10.00 pm to 06.00 am

- (iii) The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- (iv) The industry shall keep record for boiler ash & its disposal and maintain the designated boiler ash disposal site properly fenced with caution display to avoid accidents.
- (v) The APCS for controlling emissions should be properly maintained and continuously operated. The stack should be as per norms and regular monitoring of stack and ambient air should be done by the laboratory recognized under E(P) Act 1986 and report be sent to the Board.
- (vi) The water shall be sprinkled on the roads and premises for suppression of road dust.
- (vii) The industry shall provide On-line emission (stack) monitoring system to monitor, record and transmit the data related to SPM level (mg/Nm<sup>3</sup>) to <Name of SPCB> / CPCB.
- (viii) The industry shall prepare Standard Operating Procedures (SOPs) for accident management and Process safety management.

#### 7. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -

##### Hazardous Waste Management (As per FORM 2 - [rule 6(2)])

- Number of authorization and date of issue: 31.03.2026
- Reference of application (No. and date) :
- M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd., Vill-Mundet, Roorkee, Distt- Haridwar of is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilization, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at

##### Details of Authorization

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity (ton/annum)
1.	Schedule I-5.	0.5	Recyclable

- The authorization shall be valid for a period of 31.03.2026
- The authorization is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

**A. General conditions of authorization:**

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site-specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

**General Conditions**

1. The applicant shall get analyses the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the SPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions with 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.

6. The industry shall provide uninterrupted entry to this STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
11. The **Board** reserves the right to revoke/add/modify any stipulated conditions issued along with CCA, as may be necessary.
12. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
13. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
14. The authorization is valid for temporary storage of Hazardous Waste within premises only.
15. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
16. Industry shall submit the latest copy of Audit Balance sheet/C.A. Certificate (Fixed Assests + Current Assets-Current Liabilities) so that the Consent fee payable by the industry may be verified.
17. Generated hazardous waste shall be stored temporarily in the factory premises and disposed of through authorized TSDF after obtaining the authorization from the Board
18. Unit shall develop green belt as per the CPCB Guidelines.
19. The industry shall comply with the provisions of Environment (Protection) Amendment, Rules 2018 notified by MoEF&CC by Notification no 49 Dt. 25.01.2018, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rule 2016, E-Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
20. If closure order is issued by CPCB or SPCB against the unit then CCA will remain suspended during the closure period. After ensuring the compliance and after revocation of the closure order, the CCA will automatically be effective from the date of issuance of the closure revocation order with additional conditions mentioned in the closure revocation order

Digitally signed by  
PARAG MADHUKAR DHAKATE  
Date: 19-09-2025 12:17:28  
**Dr. Parag Madhukar Dhakate**  
**Member Secretary**

**Copy to: Regional Officer, Uttarakhand Pollution Control Board, Regional Office, Roorkee,  
Distt- Haridwar for information and compliance.**

**Member Secretary**

**Scanned Copy of NOC issued by CGWA in respect of withdrawal of Ground Water**



भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)  
**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	Uttranchal Pulp And Paper Mills Private Limited Manglore Deoband Road Village Mundet		
Project Address:	Uttranchal Pulp And Paper Mills Private Limited, Manglore Deoband Road, Village Mundet		
Village:	Mundet	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	M/s Uttranchal Pulp And Paper Mills Private Limited, 2nd Km, Manglore-deoband Road, Village Mundet, Narsan, Haridwar, Uttarakhand - 247656		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/REN/1/2023/7822	2. Date of Issuance	10/05/2023
3. Application No.:	21-4/499/UT/IND/2017	4. Category:	Safe (GWRE 2020)
5. Project Status:	Existing Ground Water	6. NOC Type:	Renewal
7. Valid from:	20/03/2023	8. Valid up to:	19/03/2026

9. Ground Water Abstraction Permitted:		Fresh Water		Saline Water		Dewatering		Total	
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year.	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year		
770.00	254255.00								

10. Details of ground water abstraction /Dewatering structures

	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	2	0	0	0	0	0	0	0	0	0

\*DW- Dug Well, DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

11. Ground Water Abstraction/Restoration Charges paid (Rs.):	1525548.00
12. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	Monitoring Mechanism
	Manual DWLR** DWLR With Telemetry
**DWLR - Digital Water Level Recorder	2 0 1 1

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Janmagar House, Mausingh Road, New Delhi-110011  
Phone: (011) 23383561 Fax: 23382051, 23386743  
Website: cgwa-noc.gov.in

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SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

**Mandatory conditions:**

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in HABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core, as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ HABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa.noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/orders or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

**General conditions:**

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises falling which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is/are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Honble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCCL list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m<sup>3</sup>/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/E/Cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

**CENTRAL GROUND WATER AUTHORITY**  
Department of Water Resources, River Development and Ganga Rejuvenation  
Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Janunagar House, Mansingh Road, New Delhi-110011  
Phone: (011) 23383561 Fax: 23382051, 23386743  
Website: cgwa-noc.gov.in

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SAVE WATER - SAVE LIFE

Figure 2 CGWA NOC



HEAD OFFICE  
Uttarakhand Environment Protection and Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahasradhara Road, Dehra Dun (Uttarakhand)  
Web: www.ueppcb.gov.in Email: ueppcb@ueppcb.com

UEPPCB/HO/Con-U-34/2019/ 1558

Date: 23/12.2019  
REGD. POST

To,  
M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd,  
Khasra No.-29, 2 Km. Manglore-Deoband Road,  
Vill-Mundet, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 16123	Inward ID -243889
CCA (Renewal)	Date : 03.07.2019
Consent No.	

CCA is hereby granted to M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd located at Khasra No.-29, 2 Km. Manglore-Deoband, Road, Vill-Mundet, Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2020 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 1.08 Crs :-

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Craft Paper	2550 MT	Craft Paper	2550 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	546 (100% recyclable)	546 (100% recyclable)
Sewage	3.5	3.5

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

*In case of stoppage +of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

1	pH	Between	5.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27 <sup>0</sup> C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- (iv) **Sewage Treatment and Disposal :-** The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

### 3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	Boiler (8TPH) x 1	30	Husk	40 Ton/day	Multi Cyclone Dust Collector	150mg/NM <sup>3</sup>
2	DGSet (82.5KVA) x 1	2	Diesel	17 Ltr/Hr	Acoustic Enclosure	-
3	DGSet (200KVA) x 1	3	Diesel	40 Ltr/Hr	Acoustic Enclosure	-

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

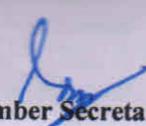
- (i) Number of authorization and date of issue : \_\_\_\_\_
- (ii) The Factory Manager of M/s Uttaranchal Pulp & Paper Mills Ltd., Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	0.500	Recyclable

- (iv) The authorization shall be in force for a period upto 31.03.2020.
- (v) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

**Terms and conditions of authorization :-**

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
  - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
  - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
  - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
  - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
  - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
  - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for manufacturing of craft paper using waste paper as raw material only.
  6. **Compulsory documents to be submitted by the Industry/Unit :-**
    - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
    - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
    - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
  7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
  8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
  9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.



Member Secretary

Copy to: Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Roorkee, Distt- Haridwar for information and compliance of the same.

Chief Environment Officer

## Annexure

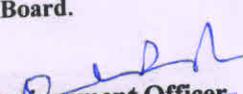
**Specific Conditions:**

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3** of Cess Act.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of **90 days**.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall install water meter install water use/recycle point and also at discharge point.
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.
15. In case of non compliance of this CCA, the bank guarantee no. 2514ILG000616 of ₹ 5Lacs (Punjab National Bank, Muzaffarnagar) which is valid upto 15.06.2020 shall be forfeited in favour of the Board.
16. The treated effluent from ETP should meet effluent discharge standards as notified under the **Environment (Protection) Rules, 1986**.
17. Unit should maintain the connectivity of RTMS and flow meter for submission of real time online data to CPCB/SPCB and provide other requisite details for 24x7 online data submission.

**General Conditions:**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and **chemical analysis of hazardous waste sample** and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with **R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the Board.

  
Chief Environment Officer

  
True Copy



**HEAD OFFICE**  
**Uttarakhand Pollution Control Board**  
**“Gaura Devi Paryavaran Bhawan”**  
**46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)**  
 Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UKPCB

UKPCB/HO/Con-U-34/2020/ 649

Date: 21 08.2020  
REGD. POST

To,

M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd,  
 Khasra No.-29, 2 Km. Manglore-Deoband Road,  
 Vill-Mundet, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the “Water (Prevention & Control of Pollution) Act, 1974” and under Section-21 of the “Air (Prevention & Control of Pollution) Act, 1981” and Authorization under “Rule-6(2)” of the “Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016” notified under “Environment (Protection) Act, 1986” as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 16123	Inward ID -265483
CCA (Renewal)	
Consent No.40504	Date : 19.03.2020

CCA is hereby granted to M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd located at Khasra No.-29, 2 Km. Manglore-Deoband Road, Vill-Mundet, Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2025 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 20.77 Crs :-

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Craft Paper	4200 MT	Craft Paper	4200 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	546.5	546.5
Sewage	3.5	3.5

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

*In case of stoppage +of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

1	pH	Between	5.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- (iv) **Sewage Treatment and Disposal** :- The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

### 3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	Boiler (8TPH) x 1	30	Husk	40 Ton/day	Multi Cyclone Dust Collector	150mg/NM <sup>3</sup>
2	DGSet (82.5KVA) x 1	2	Diesel	17 Ltr/Hr	Acousitic Enclosure	-
3	DGSet (200KVA) x 1	3	Diesel	40 Ltr/Hr	Acoustic Enclosure	-
4	Boiler (12TPH) x 1	30	Husk	90 Ton/day	Multi Cyclone Dust Collector	150mg/NM <sup>3</sup>

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The **Factory Manager** of **M/s Uttaranchal Pulp & Paper Mills Ltd., Haridwar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.500	Recyclable

- (iii) The authorization shall be in force for a **period upto 31.03.2025**.
- (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

**Terms and conditions of authorization :-**

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

5. This CCA is valid for manufacturing of craft paper using waste paper as raw material only.

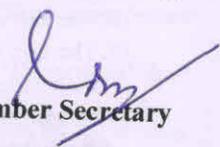
6. **Compulsory documents to be submitted by the Industry/Unit :-**

- (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report**.
- (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** will result in legal action under the aforesaid Acts and Rules.

  
Member Secretary

Copy to: **Regional Officer (I/c), Uttarakhand Pollution Control Board, Roorkee, Distt-Haridwar** for information and compliance of the same.

  
Environment Engineer

**Specific Conditions:**

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3** of **Cess Act**.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of **90** days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall install water meter install water use/recycle point and also at discharge point.
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.
15. In case of non compliance of this CCA, the bank guarantee no. 2514ILG000616 of ₹ 5Lacs (Punjab National Bank, Muzaffarnagar) which is valid upto 15.06.2020 shall be forfeited in favour of the Board.
16. The treated effluent from ETP should meet effluent discharge standards as notified under the Environment (Protection) Rules, 1986.
17. Unit should maintain the connectivity of RTMS and flow meter for submission of real time online data to CPCB/SPCB and provide other requisite details for 24x7 online data submission.

**General Conditions:**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the **Board**.

  
Environment Engineer

  
True Copy

**Technical Report****On****ADEQUACY OF EXISTING ETP FOR TREATMENT  
OF EFFLUENT TO BE GENERATED FROM  
PROPOSED PRODUCTION CAPACITY I.E. 140 TPD  
KRAFT PAPER USING 100% WASTE PAPER****At****UTTRANCHAL PULP & PAPER MILLS (P) LTD.  
VILLAGE:MUNDENT, ROORKEE, HARIDWAR (U.K.)****By****Central Pulp and Paper Research Institute,  
Saharanpur- 247001(U.P)****March, 2019**

S.No.	Particulars	Page No.
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## 1.0 BACKGROUND OF THE MILL:

Uttranchal Pulp & Paper Mills (P) Limited is located at Village Mudent, Manglor, District- Haridwar, Uttarakhand is a waste paper based kraft paper mill. The mill was established in the year 2008. At present the mill is producing around 85 TPD kraft paper using 90% Indigenous waste paper and 10 % Imported waste paper as per quality requirement. The kraft paper produced having GSM ranges from 120 to 250 and BF from 16 to 22. The mill has a single paper machines for kraft paper production.

## 2.0 PROPOSED CAPACITY EXPANSION

In view of increased market demand and also to improve the economy, mill proposes to expand its present production capacity from 85 TPD to 140 TPD Kraft paper using 100 % waste paper only. The necessary modification in pulp and paper machine will be made to increase the paper production by 55 TPD.

## 3.0 OBJECTIVE OF THE REPORT

The aim of the present report is to assess the adequacy of existing Effluent Treatment Plant for treatment of waste water to be generated from proposed capacity expansion i.e. from 85 to 140 TPD to meet the discharge standards stipulated by regulatory authority as given below.

*Dr. P. B. E. Lalay*  
14/11/19

*S. P. Chandra*  
12/12/19

Sr. No.	Parameter	Discharge Norms
1	pH	6.5– 8.5
2	TSS, mg/l	< 100
3	COD, mg/l	< 250
4	BOD, mg/l	< 30

The report is prepared on the basis of analysis of effluent samples collected by CPPRI scientist during the visit to the mill on 26.02.2019 and information provided by the mill regarding production capacity, process operation, ETP design specifications at existing and after proposed capacity expansion.

#### 4.0 MANUFACTURING PROCESS

Waste Paper based Pulp & Paper making is a relatively simple process with reduced environmental impact. The mill's manufacturing process mainly include:

##### Slushing of waste paper

- Hydra Pulper of 12 m<sup>3</sup> capacity is used for slushing of waste paper and no chemical is added in pulper and the pulp is transferred to storage chest.

##### Stock Preparation

- The waste paper pulp is cleaned and screened through a combination of High Density Cleaner, Turbo separator, Decker etc. followed by refining as per product quality requirement.

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Amit Kumar  
12/3/19

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12/3/19

- The refined pulp is mixed with chemicals, additives and dyes to achieve desired product specifications.

#### Paper Making

- The pulp stock after passing through centricleaners and slotted screen is directed to paper machine for production of paper.

The flow sheet of paper manufacturing process is indicated in Fig.- 1.

#### 5.0 FRESH WATER CONSUMPTION:

The mill has two submersible bore well (equipped with magnetic flow meter) for extraction of the ground water to meet water requirement of mill for manufacturing of 85 TPD kraft paper. The same bore well will also be sufficient for proposed capacity expansion. The fresh water is collected first in a reservoir of 80 m<sup>3</sup> capacity before distribution to the different process of the mill. Most of the process operation involved in the mill is completed with back water and fresh water is used only in Decker washer shower, paper machine showers, boilers etc. Based on the information provided by mill the existing fresh water consumption as well as after proposed expansion at Uttranchal Pulp & Paper Mills (P) Limited, Haridwar is given below:

Particulars	Fresh Water consumption	
	@Existing Production of 85 tpd*	@ Proposed Production of 140 tpd*
Pulp Mill, m <sup>3</sup> /d	Nil	Nil
Paper Machine, m <sup>3</sup> /d	645	995

*M. S. E. dlay*  
12/21/19

*Q.P.*  
12/21/19

Boiler, m <sup>3</sup> /d	40	75
Chemical preparation, m <sup>3</sup> /day	50	100
Miscellaneous	25	30
Total Water Consumption, m <sup>3</sup> /d	760	1,200
Total Water Consumption, m <sup>3</sup> / t paper	8.94	~ 8.6

\* Figures provided by the mill

### 6.0 WASTE WATER GENERATION & ITS CHARACTERISTICS:

The waste water streams mainly from pulp mill and excess paper machine back water is collected in equalization tank followed by fiber recovery through primary clarifier -I & primary clarifier- II. After primary clarification I & II the effluent is further treated using biological treatment process (ASP) equipped with diffused aeration system. The characteristics of waste water after primary clarification going to aeration tank is collected by CPPRI Scientist on 26.02.19 and analyzed for assessment of ETP adequacy. The characteristic of effluent after primary clarifier is given below:

S. No.	Parameters	Values	
		@ 85 TPD (Existing)	@ 140 TPD (Proposed)*
1.	Waste water volume, m <sup>3</sup> /d	550	870
2.	pH	6.8	6.9
3.	TSS, mg/l	160	175
4.	COD, mg/l	2,180	2,215
5.	BOD, mg/l	915	925

❖ Expected pollution load

*Asst. E. Alay*  
14/3/2019

*S.P.*  
12/2/19

## 7.0 EFFLUENT TREATMENT PROCESS:

The combined waste water generated from different process is collected in equalization tank for homogenization after passed through Oil trap. From equalization tank, the waste water is pumped through primary clarifier I & II for removal of suspended fibers. After primary clarifier-I a part of clarified effluent is recycled in the pulp mill and rest waste water is treated by Activated Sludge process. The aeration tank is provided with diffused aerators to maintain the dissolved oxygen level required to maintain the proper metabolic activity of microbial culture. In aeration tank, the essential nutrient in the form of Urea & DAP (BOD:N:P-100:5:1) is added for facilitating the growth of microorganisms. The overflow of aeration tank is further treated through secondary clarifier for removal of suspended active biomass. After secondary clarification the effluent is passed through tertiary treatment system i.e. Pressure sand Filter (02 Nos.) and Carbon Sand Filter (02 Nos.) and finally discharged to drain. A part of secondary clarifier underflow is recycled to the aeration tank to maintain desired level of active biomass. The underflow of primary clarifiers I & II along with excess secondary clarifier sludge is pumped to decanter & sludge drying beds for further disposal to board making units. The flow diagram of existing ETP is given in Fig.- 2 and photographs of various ETP units are indicated in Annexure- I. The specifications of existing ETP are given below:

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S. No.	Details	Dimensions
1.	Equalization Tank	6 m x 6 m x 3.5 m Capacity: 126 m <sup>3</sup>
2.	Primary Clarifier-I	Ø 10.0 m x SWD 4.0 m Capacity: 314 m <sup>3</sup>
3.	Primary Clarifier-II	Ø 8.0 m x SWD 3.25 m Capacity: 163 m <sup>3</sup>
4.	Aeration Tank	20 m x 20 m x 3.25 m Capacity: 1,300 m <sup>3</sup>
5.	Secondary Clarifier	Ø 9.0 m x SWD 3.25 m Capacity: 200 m <sup>3</sup>
6.	Treated water tank	6 m x 5 m x 3.5 m Capacity: 105 m <sup>3</sup>
7.	Tertiary Treatment System <ul style="list-style-type: none"> <li>• Pressure Sand Filter (02 Nos.)</li> <li>• Carbon Sand Filter (02 Nos.)</li> </ul>	50 m <sup>3</sup> /hr each 50 m <sup>3</sup> /hr each
8.	Sludge Handling system <ul style="list-style-type: none"> <li>• Sludge Drying beds (02 Nos.)</li> <li>• Decanter</li> </ul>	Total Capacity: 54 m <sup>3</sup> 5 m <sup>3</sup> /hr
9.	OCEMS and on line flow meter	Available

**8.0 ADEQUACY OF EXISTING EFFLUENT TREATMENT PLANT FOR PROPOSED 140 TPD KRAFT PAPER PRODUCTION**

The expected pollution load from proposed 140 TPD Kraft paper production using waste paper and considered for adequacy assessment of existing ETP is given below:

*12/21/19*

*12/21/19*

S. No.	Particulars	Value
1.	Proposed Paper Production, tpd	140
2.	Fresh water consumption, m <sup>3</sup> /day	1,200
3.	Effluent volume to ETP, m <sup>3</sup> /day	870 (~ 36 m <sup>3</sup> /hr)
4.	TSS, kg/day	152
5.	COD, kg/day	1927
6.	BOD, kg/day	805

## ADEQUACY OF EXISTING ETP:

S. No.	Details	Dimensions	Remarks
1.	Equalization Tank Effluent flow: 60 m <sup>3</sup> /hr including recycling of back water to system	Capacity: 126 m <sup>3</sup> Retention time: 2.1 hrs	Adequate
2.	Primary Clarifier-I Effluent flow: 60 m <sup>3</sup> /hr including recycling of back water to system	Capacity: 314 m <sup>3</sup> Retention Time, hr: 5.2 Surface Area, m <sup>2</sup> : 79 SOR, m <sup>3</sup> / m <sup>2</sup> / day: 18.2	Adequate
3.	Primary Clarifier-II Effluent flow: 36 m <sup>3</sup> /hr	Capacity: 163 m <sup>3</sup> Retention Time, hr: 4.5 Surface Area, m <sup>2</sup> : 50 SOR, m <sup>3</sup> / m <sup>2</sup> / day: 17.2	Adequate
4.	Aeration Tank Effluent flow including recirculation 1045 m <sup>3</sup> / day = 43.5 m <sup>3</sup> /hr  BOD load : 34 kg/hr	Capacity: 1,300 m <sup>3</sup> Retention Time, hr: 29.5 VLR, Kg BOD / m <sup>3</sup> / day : 0.62 Oxygen required, kg/hr : 70 Oxygen Available kg/ hr : 190 Blowers : 3 x 40 HP	Adequate for proposed capacity expansion to 140 TPD karft paper production
5.	Secondary Clarifier	Capacity: 200 m <sup>3</sup> Retention Time, hr: 4.6 hr Surface Area, m <sup>2</sup> : 64 SOR, m <sup>3</sup> / m <sup>2</sup> / day: 16.3	Adequate
6.	Treated water tank	Capacity: 105 m <sup>3</sup>	Adequate

*Asst. Engr*  
*12/3/19*

*S. P. Singh*  
*12/3/19*

7.	Tertiary Treatment System <ul style="list-style-type: none"> <li>• Pressure Sand Filter (02 Nos.)</li> <li>• Carbon Sand Filter (02 Nos.)</li> </ul>	50 m <sup>3</sup> /hr each  50 m <sup>3</sup> /hr each	Adequate
8.	Sludge Handling system <ul style="list-style-type: none"> <li>• Sludge Drying beds (02 Nos.)</li> <li>• Decanter</li> </ul>	Total Capacity: 54 m <sup>3</sup> 5 m <sup>3</sup> /hr	Adequate
9.	OCEMS and on line flow meter	Available	Adequate

#### 9.0 OPERATION & MAINTENANCE OF ETP

To achieve the designed performance from ETP, it is necessary to operate it under optimum conditions so as to meet the environmental discharge standards. Following are the suggested measures, the mill should adopt for proper and optimum operation of ETP:

- Ensure proper and optimum conditions as per the designed specification and manufacturer's instruction.
- Ensure proper addition of nutrients like urea & Di-ammonium phosphate in the aeration tank (**BOD: N: P - 100:5:1**).
- Maintain required level of MLSS concentration (**2500-3000mg/l**) in aeration tank by ensuring proper microbial growth.
- Maintain desired level of DO in the aeration tank (**1-2 mg/l**).
- Ensure periodic & timely withdrawal of sludge from the clarifiers.
- Proper maintenance of electric motors and pumps etc.

In addition to above, routine testing of pollutional parameters is essential to maintain desired performance of ETP. However, the mill has full-fledge ETP laboratory to analyze the required parameters. The parameters of concern and the frequency of their analyses advised are as under:

*As per ETP  
12/2/19*

*As per  
12/2/19*

Parameters	Frequency of analysis
pH	Daily
Suspended Solids	Daily
Total Dissolved Solids	Daily
COD	Daily
BOD	Daily
Effluent Flow	Daily by V notch

#### 10.0 REMARKS:

- Based on design specifications and data provided by Uttranchal Pulp & Paper Mills (P) Limited, Haridwar, and pollution load assessed by CPPRI the existing ETP consisting Oil Trap, equalization tank, primary clarifier-I and primary clarifier-II, diffused aeration tank, secondary clarifier, treated water tank, tertiary treatment system (Pressure Sand Filter & Carbon Sand Filter) and sludge drying beds & De-canter (Fig.- 2) is sufficient & adequate to handle and treat the expected effluent volume & BOD load from proposed production capacity to 140 TPD to the acceptable discharge norms, provided the ETP is operated under optimum condition on regular basis.

#### Note:

- This is purely a technical opinion based on data and information provided by the mill and cannot be deemed to be a certificate for any legal implications.

*M. R. Nitin Endlay*  
MRE/MS

**M. R. NITIN ENDLAY**  
Sr. Asst. Engr. & Dy. Incharge  
Environmental Management Division  
Central Pulp & Paper Research Institute  
Caharapuri - 247311 (U.P.)

*S. Sivakumar*  
12/3/19

**Dr. SHIVAKUMAR**  
Deputy Director  
Environmental Management Division  
CPPRI, Saharanpur

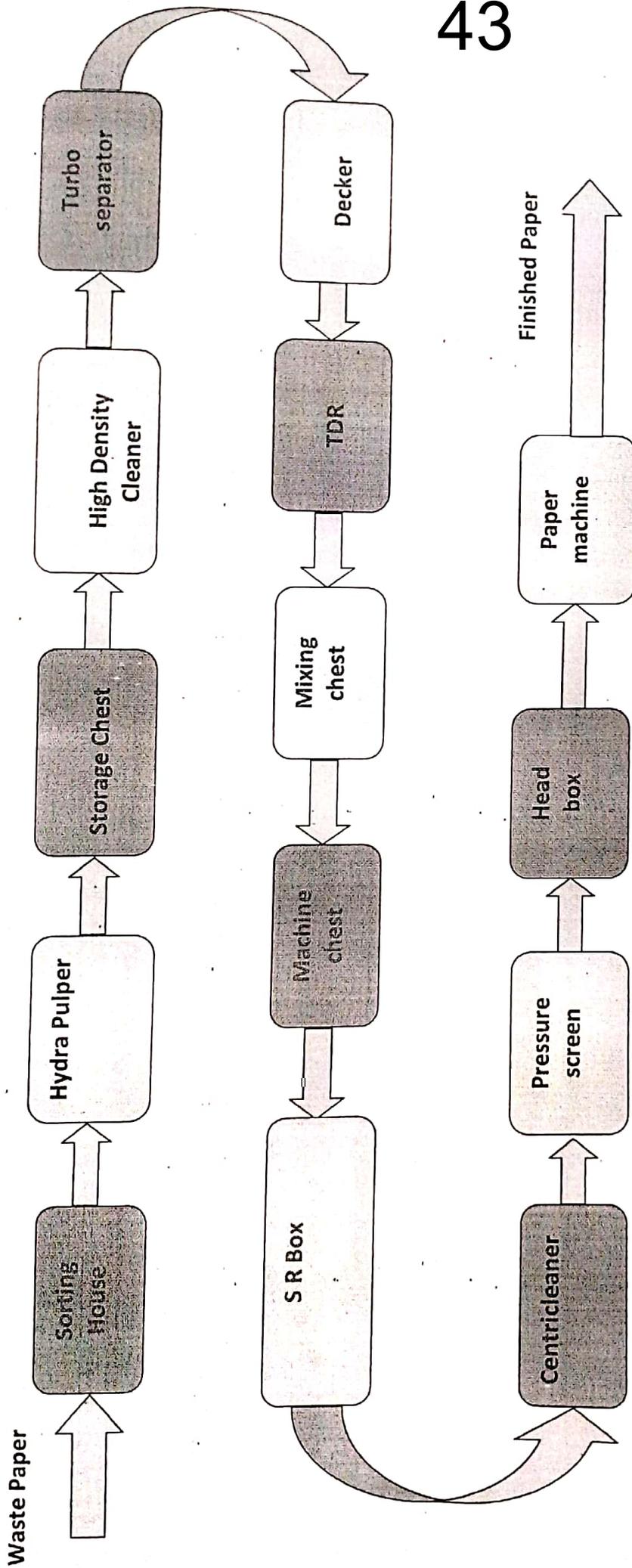


Fig.- 1, Layout of Paper Manufacturing Process at M/s Uttranchal Pulp & Paper Mills (P)Ltd, Haridwar (U.K.)

*Dr. P. K. Singh*  
*12/12/19*

*Dr. P. K. Singh*  
*12/12/19*

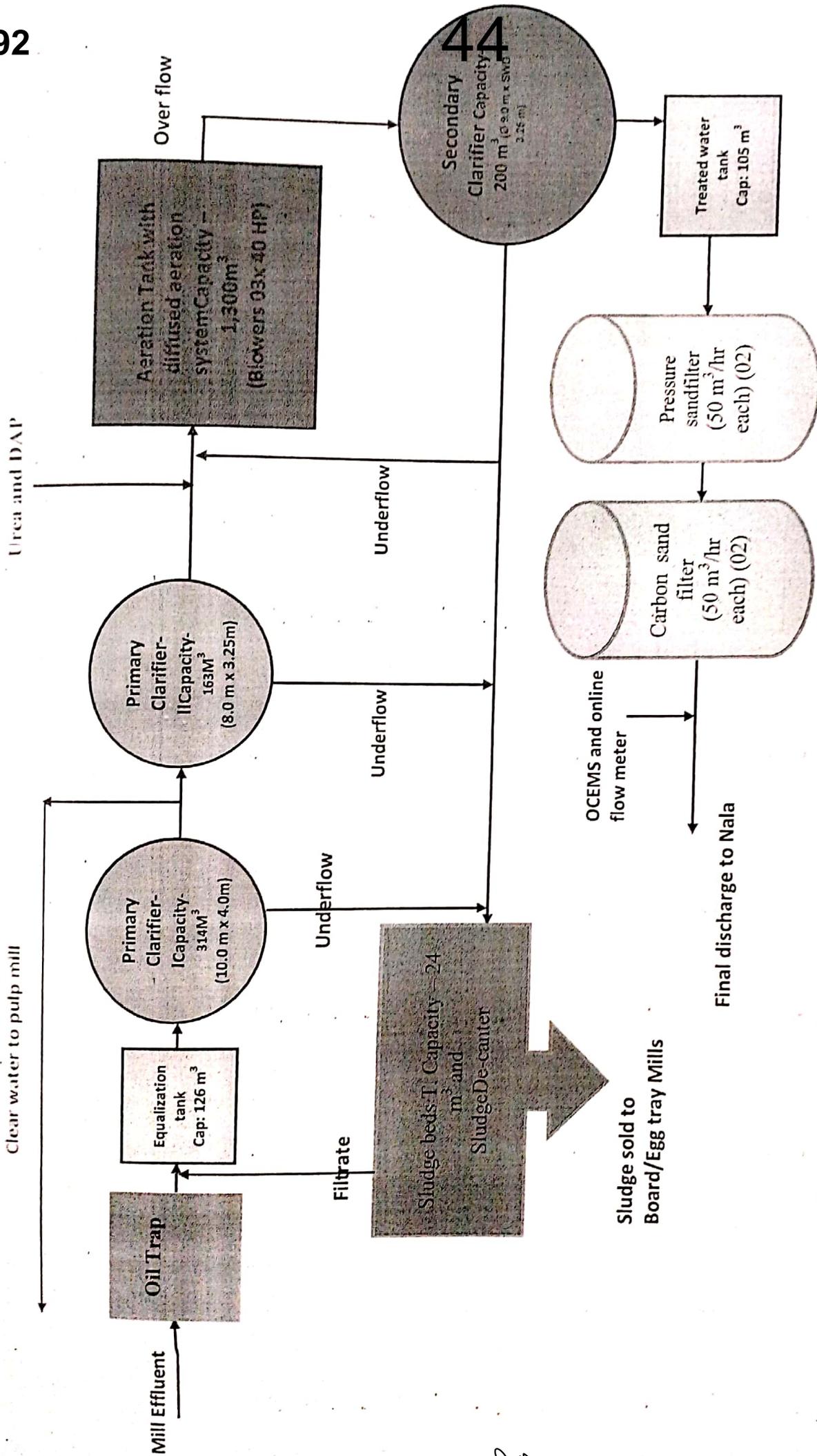


Fig.-2, Layout of existing ETP at M/s Utranchal Pulp & Paper Mills (P) Ltd, Haridwar (U.K.)

*Dr. Anil Kumar*  
12/11/2018

*Dr. Anil Kumar*



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IN-UK84491963053621X

ANNEXURE R6/A6  
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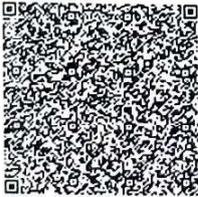
INDIA NON JUDICIAL

Government of Uttarakhand

e-Stamp



Certificate No.	: IN-UK84491963053621X
Certificate Issued Date	: 04-Apr-2025 05:12 PM
Account Reference	: NONACC (SV)/ uk1217504/ ROORKEE/ UK-HD
Unique Doc. Reference	: SUBIN-UKUK121750476310173214405X
Purchased by	: SURAJ PLASTIC COMPANY
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: NA
Consideration Price (Rs.)	: 0 (Zero)
First Party	: SURAJ PLASTIC COMPANY
Second Party	: UTTRANCHAL PULP AND PAPER MILLS PVT LTD
Stamp Duty Paid By	: SURAJ PLASTIC COMPANY
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line

**UTTRANCHAL PULP & PAPER MILLS PVT. LTD.**  
**29/2 KM MANGLOUR DEOBAND ROAD,**  
**VILLAGE - MUNDET ROORKEE,**  
**HARIDWAR,UTTARAKHAND, 247656**  
**GSTIN :- 05AAACU8255E1ZF**

**SUB - AGREEMENT FOR PLASTIC WASTE MATERIAL DISPOSAL**

From :-

For Uttranchal Pulp & Paper Mills (P) Ltd.

*Neeraj Kumar*  
Director

**SURAJ PLASTIC Co.**  
 Kh.-360, Manglore Road  
 Landhora, Roorkee-247664 (U.K.)  
 Mob.: 7017815846, 8445561846  
 E-mail: [surajplastic@gmail.com](mailto:surajplastic@gmail.com)

M/s Suraj Plastic Co.

*S.Kumar*  
Prop.

Statutory Alert:

1. The authenticity of this Stamp certificate can be verified at [www.e-stamp.com](http://www.e-stamp.com) or e-Stamp Mobile App of Stock Holding Corporation of India.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In a case of any discrepancy please inform the concerned authority.

सन्दीप त्यागी, मो-9977199835, 10000-78/95

Dear Sir,

We are Suraj Plastic Company leading provider of Plastic Waste Recycler services, that is Industrial waste.

**UTTRANCHAL PULP & PAPER MILLS PVT. LTD. (Second Party)** will pay the agreement charges to **SURAJ PLASTIC COMPANY. (First Party)** for Used & Waste Plastic Treatment & Disposing by **SURAJ PLASTIC COMPANY.** and collect the Used & Wastes Plastic as per **UTTRANCHAL PULP & PAPER MILLS PVT. LTD. (Second Party)** dispose of schedule, that according to Uttarakhand Environment Protection & Pollution Control Board Norms, that manifest certificate Form and End Use issue against the Material, which is store by **UTTRANCHAL PULP & PAPER MILLS PVT. LTD. (Second Party)** and That dispose of agreement for One Year and that is chargeable Agreement Between **UTTRANCHAL PULP & PAPER MILLS PVT. LTD. & SURAJ PLASTIC COMPANY.** and some instruction given below.

- **UTTRANCHAL PULP & PAPER MILLS PVT. LTD. (Second Party)** shall be arranging the Facility for loading material plastic wastes.
- As per contract Plastic Waste Qty should be 30-40 tons/Per Month and transportation charges also paid **UTTRANCHAL PULP & PAPER MILLS PVT. LTD.**
- That Plastic Waste agreement Charges 360000 /Per year Chq No. 911909 . Extra GST paid by **UTTRANCHAL PULP & PAPER MILLS PVT. LTD.**
- **SURAJ PLASTIC COMPANY.** material dispose off against of UKPCB & CPCB norms which is against of authorization and dispose off receipt which is provided by facility that against of material Qty.
- That Waste material Agreement charges payment term within 7 days.
- That agreement effected from 1<sup>st</sup> April 2025 and that valid till 31<sup>st</sup> March 2026.
- That all legal activity will follow the all Safety & Security rules according to **UKPCB & CPCB** norms.
- **UTTRANCHAL PULP & PAPER MILLS PVT. LTD.** breaks the Plastic Waste Agreement so they will inform before one week by the Notice and they will provide the reason for that concern person of **SURAJ PLASTIC COMPANY**

1. **UTTRANCHAL PULP & PAPER MILLS PVT. LTD.** 2. **SURAJ PLASTIC COMPANY**

Authorized Signature

Authorized Signature  
M/s Suraj Plastic Co.

For Ultranchal Pulp & Paper Mills PVT. Ltd.

*Neeraj Singh*  
Director

From :-

**SURAJ PLASTIC Co.**

Kh.-360, Manglore Road  
Landhora, Roorkee-247664 (U.K.)  
Mob.: 7017815846, 8445561846  
E-mail : surajplastic64@gmail.com

*S. K. Singh*  
Prop.

Details of 1<sup>st</sup> Party

1)	Name and Address of the Organization	:	SURAJ PLASTIC COMPANY KHASRA NO.-360, MANGLORE LANDHORA ROAD TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.)
2)	Telephone No.	:	7017815846, 8445561846
3)	Name, Phone No. & E-mail of Key Person for Contact	:	Shhrrakuh Khan surajplasticwastemanagementco.@gmail.com
4)	Registered Office Address	:	KHASRA NO.-360, MANGLORE LANDHORA ROAD TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.)
5)	Address for Raising Invoice	:	KHASRA NO.-360, MANGLORE LANDHORA ROAD TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.)
6)	Nature of Business	:	Recycle of Plastic Waste
7)	Scale of Industry	:	Small
(Please provide applicable details as under)			
1)	PAN NO. (*)	:	DHKPK0069R
2)	GST NO. (*)	:	05DHKPK0069R2ZR

IN WITNESS WHEREOF this Agreement is executed in two counterparts on the day, month and year first above written. Each Party hereto shall preserve one counterpart of the Agreement.

**SIGNED AND DELIVERED for and on behalf of**

**SURAJ PLASTIC COMPANY., by the hand of its Proprietor.**

From :-

**SURAJ PLASTIC Co.**

Kh.-360, Manglore Road  
Landhora, Roorkee-247664 (U.K.)  
Mob.: 7017815846, 8445561846  
E-mail : surajplastic64@gmail.com

**M/s Suraj Plastic Co.**

*S. Khan*  
**Prop.**

For Ultranchal Pulp & Paper Mills (P) Ltd.

*Necny' sum*  
**Director**

1)	Name and Address of the Organization	:	UTTRANCHAL PULP & PAPER MILLS PVT. LTD. 29/ 2 KM, MANGLOUR DEOBAND ROAD , VILL - MUNDET , ROORKEE, HARIDWAR, UTTARAKHAND, 247656
2)	Telephone No.	:	9837096230
3)	Name, Phone No. & E-mail of Key Person for Contact	:	Neeraj Jain accounts@uttaranchalpaper.com
4)	Registered Office Address	:	29/ 2 KM, MANGLOUR DEOBAND ROAD , VILL - MUNDET , ROORKEE, HARIDWAR, UTTARAKHAND, 247656
5)	Address for Raising Invoice	:	29/ 2 KM, MANGLOUR DEOBAND ROAD , VILL - MUNDET , ROORKEE, HARIDWAR, UTTARAKHAND, 247656
6)	Nature of Business	:	Manufacturing of Craft Paper
7)	Scale of Industry	:	Medium
(Please provide applicable details as under)			
1)	PAN NO. (*)	:	AAACU8255E
2)	GST NO. (*)	:	GSTIN :- 05AAACU8255E1ZF

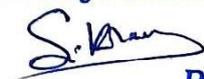
For Uttranchal Pulp &amp; Paper Mills (P) Ltd.


  
Director

From :-

**SURAJ PLASTIC Co.**
 Kh.-360, Manglore Road  
 Landhora, Roorkee-247664 (U.K.)  
 Mob.: 7017815846, 8445561846  
 E-mail : surajplastic64@gmail.com

M/s Suraj Plastic Co.



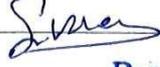
Prop.

Mr. SHAHRUKH KHAN

M/s Suraj Plastic Co.

01-04-2025

In the presence of:

  
Signature Prop.

Date of Execution

1. 



From :-

Signature of Witness 1.

(Name of Witness 1)

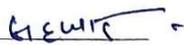
**SURAJ PLASTIC Co.**

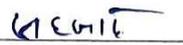
Kh.-360, Manglore Road

Landhora, Roorkee-247664 (U.K.)

Mob.: 7017815846, 8445561846

E-mail : surajplastic64@gmail.com

2. 



Signature of Witness 2.

(Name of Witness 2)

SIGNED AND DELIVERED for and on behalf of

UTTRANCHAL PULP & PAPER MILLS PVT. LTD., by the hand of its Whole Time Director.

Mr. Neeraj Jain

For Uttranchal Pulp & Paper Mills (P) Ltd.

In the presence of:

 01/04/2025  
Signature Director Date of Execution

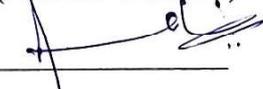
1. Sachin Jain



Signature of Witness 1.

(Name of Witness 1)

2. Aarchit Jain



Signature of Witness 2.

(Name of Witness 2)

  
(True Copy)



सत्यमेव जयते

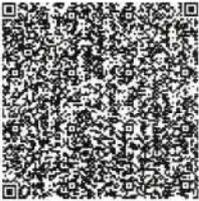


## Government of Uttarakhand

e-Stamp



**Certificate No.** : IN-UK79071943255185X  
**Certificate Issued Date** : 10-Mar-2025 04:21 PM  
**Account Reference** : NONACC (SV)/ uk1227804/ ROORKEE/ UK-HD  
**Unique Doc. Reference** : SUBIN-UKUK122780465411533595081X  
**Purchased by** : BHARAT OIL AND WASTE MANAGEMENT LTD  
**Description of Document** : Article 5 Agreement or Memorandum of an agreement  
**Property Description** : NA  
**Consideration Price (Rs.)** : 0  
 (Zero)  
**First Party** : UTTRANCHAL PULP AND PAPER MILLS PVT LTD  
**Second Party** : BHARAT OIL AND WASTE MANAGEMENT LTD  
**Stamp Duty Paid By** : BHARAT OIL AND WASTE MANAGEMENT LTD  
**Stamp Duty Amount(Rs.)** : 100  
 (One Hundred only)



Please write or type below this line

## AGREEMENT

THIS AGREEMENT made on date **11/03/2025** between **Uttranchal Pulp & Paper Mills Pvt. Ltd.** a Company incorporated under Companies Act 1956/ Partnership Act/ Proprietorship having its registered Office located at **111, Adarsh Colony, Muzaffarnagar-251001** and its Unit located at **2<sup>nd</sup> KM, Manglour-Deoband Road, Village Mundet, Roorkee-247656** (hereinafter called as "**FIRST PART**") which expression

For Uttranchal Pulp &amp; Paper Mills (P) Ltd.

*Neej Singh*  
Auth. Sign.

For Bharat Oil &amp; Waste Management Ltd.

*Naveen*  
Director

Page 1 of 7

## Statutory Alert:

- 1 The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- 2 The onus of checking the legitimacy is on the users of the certificate.
- 3 In case of any discrepancy please inform the Competent Authority.

shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

**AND**

M/s **Bharat Oil and Waste Management Ltd.** (BOWML), a Company registered under the Companies Act 1956/2015, having its registered office and corporate head office at 11, GF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, & Gata 706 Cha, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board to treat, store, recycle or dispose of Hazardous Waste and / or the E-Waste (Management) Rules 2016 and/or Plastic Waste Management Rules (2016) as amended and having another Facility at **Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand)**, duly authorized by the UEPPCB, Dehradun to treat, store, recycle or dispose of Hazardous Waste, E-Waste, Plastic Waste as per respective rules and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be ( hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is **engaged in the manufacturing of Kraft Paper** and during the said process/ activities different types of waste including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at **2<sup>nd</sup> KM, Manglour-Deoband Road, Village Mundet, Roorkee-247656** is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that its Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and recycle or dispose/co-process of Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste of First Part as per the rules & guidelines prescribed by Pollution Control Board. The first Part may send subject waste to SECOND Part's Plant directly at its own cost & liability for availing waste management services.

For Ultranchal Pulp & Paper Mills (P) Ltd.

*Neeraj Jha*  
Auth. Sign.

For Bharat Oil & Waste Management Ltd.

*Neeraj Jha*

Discord Page 2 of 7

2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes, E-Waste must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.
3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended and/or E-Waste Management Rules, 2022 as amended, Plastic Waste Management Rules, 2022 as amended and Extended Producer Responsibility (EPR), Standard Operating Procedures (SOP's) published by CPCB for Used Oil, E-Waste, Plastic Waste and Solid Waste Management Rules, 2024 from time to time framed by MoEF/CPCB.
4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part (in case transport is in scope of SECOND PART) and after receipt of waste at the plant of SECOND PART, in cases of non-compliance of statutory norms on the part of SECOND PART.
5. FIRST PART shall keep ready the Hazardous Waste and or E-Waste/Plastic Waste/Used Oil, Expired Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow the Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and the latest disposal technologies.
6. FIRST PART shall ensure that the above Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be Metallic/PVC/Leakproof Bags and kept at the storage place under cover. Container/Bags' weight will also be added to the weight of the material for disposal charges, and these are on not returnable basis.
7. FIRST PART will provide labor and special Material Handling Equipment's at its own cost to lift and load the material/containers at the FIRST PART premises, in the vehicles for the transportation.
8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste, Used Oil/Solvent and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.
9. FIRST PART must provide a comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste prior to loading waste for shipment to SECOND PART. These laboratories must be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via

For Ultranchal Pulp & Paper Mills (P) Ltd.

Necny Amin  
Auth. Sign.

For Bharat Oil & Waste Management Ltd.

Page 3 of 7

Director

electronic mail as well as by courier/speed post to SECOND PART. As per CPCB Guidelines, HW Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste is mandatory for direct disposal pathway. If not provided by FIRST PARTY shall be performed by SECOND PARTY as per the rate schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.

10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. The Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.
11. FIRST PART will pay a Membership Deposit Rs. 20,000/- (Twenty Thousand Rupees Only) to SECOND PART (Security amount Rs. 20,000/- already deposited against the agreement of **Uttranchal Pulp & Paper Mills Pvt. Ltd. dated 09/04/2015**) to become a member of the common HWTSDF facility. The deposit will be for at least 05 years OR as long as the common HW TSDF is authorized by the UEPPCB to carry out its operations, the deposit will be refunded only after adjusting all dues owed from the FIRST PART to SECOND PARTY. No Financial Charges or interest is applicable on the Membership Deposit received by BOWML.
12. FIRST PART will maintain and provide details of HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.
13. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of HOWM Rules, 2016 as amended and / or E-Waste rules and / or Plastic Waste Management Rules any time during the term of this Agreement, all charges of Hazardous Waste / E-Waste / Plastic Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
14. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.
15. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice versa per User Charges and other terms and conditions as per payment terms outlined in the Annexure.
16. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste as per rules in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting Hazardous Waste and or E-Waste/Plastic Waste/Used Oil spilled over the ground and containers whose exteriors are soiled by Hazardous Waste spillage due to leakage.
17. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART.
18. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the

For Uttranchal Pulp & Paper Mills (P) Ltd.

*Neeha Singh*  
Auth. Sign.

For Bharat Oil & Waste Management Ltd.

*Nayana*  
Page 4 of 7  
Director

generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

19. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

**IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:**

20. This Agreement is valid for a period of five (5) years from date of signing this agreement.
21. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose of generated Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, treat, dispose Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.
22. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
23. The main mode of final disposal of HW shall be Recycling, Disposal through Incineration or Pre-Processing/Co-Processing or Landfilling. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
24. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalating fuel cost, 30% of freight rate will be considered as fuel element of the cost.
25. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

For Ultrachal Pulp & Paper Mills (P) Ltd.

*Neeraj Singh*  
Auth. Sign.

For Bharat Oil & Waste Management Ltd.

*Neeraj Singh*  
Director

26. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
27. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.
28. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.
29. This Agreement is on principal-to-principal basis, and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
30. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
31. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such a waiver must be in writing and must be executed by an authorized officer of such a party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.
32. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
33. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
34. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract, and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.
35. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect between employer and employee between the FIRST PART and the people engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
36. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by

For Utranchal Pulp & Paper Mills, P.L.D.

*Neeraj Kumar*  
Auth. Sign.

For Bharat Oil & Waste Management Ltd.

*Neeraj Kumar*  
Page 6 of 7  
Director

SECOND PART. Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996, with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

37. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have jurisdiction.
38. SECOND PART will lift and dispose of waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste vide UEPPCB approval No. .... Dated..... valid till..... (copy attached) and has valid unexpired Consent to Operate under Air/Water Act No. .... Dated.....valid till..... (copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. The First Part will notify promptly in 30 days to SECOND PART if it has been ordered **closure** by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on **11/03/2025** at **Roorkee**.

For Uttranchal Pulp & Paper Mills Pvt. Ltd.  
For Uttranchal Pulp & Paper Mills (P) Ltd.

*Neeraj Jain*

By its authorized signatory **Auth. Sign.**  
(Neeraj Jain)

Company GST No. 05AAACU8255E1ZF

Witnesses:

1. *Ritesh Bansal*  
(Ritesh Bansal)

2. *Vakas Verma*  
(Vakas Verma)

*Ritesh Bansal*  
*99 171 33400*

For Bharat Oil & Waste Management Ltd.

For Bharat Oil & Waste Management Ltd.

*Naresh Manglani*

By its authorized signatory **Director**  
(Naresh Manglani)/(Bharat Manglani)

1. *Pushpesh Pathak*  
(Pushpesh Pathak)

2. *[Signature]*  
(Name & Address)

ANNEXUREHazardous Wastes Management

This annexure is in conjunction with the agreement signed between **Uttranchal Pulp & Paper Mills Pvt. Ltd.**, 2<sup>nd</sup> KM, Manglour-Deoband Road, Village Mundet, Roorkee-247656 and **Bharat Oil & Waste Management Ltd.**, Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664 on the date 11/03/2025.

**User Charges:** **Uttranchal Pulp & Paper Mills Pvt. Ltd.** will have to pay the following charges for the Waste Management Services provided by **Bharat Oil & Waste Management Ltd.**

BOWML will bill a minimum of **Rs. 10,000/- (Ten Thousand Rupees Only) (or as per actual based on quantity, if in excess of 500 Kg.) per quarter**, towards disposal charges. This will be applicable, even if no waste is disposed of in the quarter. The disposal charge is for each pickup for total waste lifting up to **500Kg**. Thereafter the rate would be as quoted below for each waste type disposed.

The invoice will be generated either on the first day of the beginning of the financial quarter (for the previous quarter) or on the date the waste is collected and disposed of to BOWML and due payable in 7 days. Generator agrees to pay the invoice promptly by the due date.

Collection, Treatment, Storage and Disposal Charges:

Sr. No.	Type Hazardous Waste	Approx. Generation Frequency/yearly	BOWML Rates in Rs. per Unit
1.	Chemical Sludge from wastewater treatment 35.3		Rs. 20 per Kg. (Rs. Twenty per Kg.)
2.	Contaminated cotton rags or other cleaning materials Category 33.2		Rs. 20 per Kg. (Rs. Twenty per Kg.)
3.	Wastes or residues containing oil Category 5.2		Rs. 20 per Kg. (Rs. Twenty per Kg.)
4.	Sludge and filters contaminated with oil Category 3.3		Rs. 20 per Kg. (Rs. Twenty per Kg.)
5.	E-Waste		Rs. 20 per Kg. (Rs. Twenty per Kg.)

Prices are subject to change to 10 % every year on the time of renewal of your certificate.

**PAYMENT & OTHER TERMS:**

- Payment shall be made by **Uttranchal Pulp & Paper Mills Pvt. Ltd.** in favor of **Bharat Oil & Waste Management Ltd.** by Cheque/NEFT/RTGS within 15 days after receive the invoice from **Bharat Oil & Waste Management Ltd.** Failure to make the payment shall attract interest @ 18% per annum starting from 16<sup>th</sup> day of date of Invoice
- Transportation Cost:** Transportation costs shall be paid by **Uttranchal Pulp & Paper Mills Pvt. Ltd.** to BOWML Mauza Mukimpur, Roorkee TSDf. Round-trip (Shared/Pooled basis), per trip charges to **Mundet, Roorkee** for up to **02 MT** waste is **Rs. 3,000/-**. Thereafter for additional MT the transport charges will be Rs. 500/MT. The transport charges are subject to revision if fuel prices are increased or decreased by the Government beyond 10% of the price on the date of signing Annexure-A.

For Bharat Oil & Waste Management Ltd.

For Uttranchal Pulp & Paper Mills (P) Ltd.

*Neeraj Singh*  
Auth. Sign.

*Neeraj Singh*  
Director

- c) **Loading Cost:** Loading costs shall be borne **Uttranchal Pulp & Paper Mills Pvt. Ltd. Uttranchal Pulp & Paper Mills Pvt. Ltd.** shall provide the forklift free of cost for loading Hazardous Wastes if required. BOWML Labor Charges are **Rs. 1500/-** (for Two Labor) – If BOWML is asked to arrange loading.
- d) The above transportation cost is for material of up to 1.1 MT/m<sup>3</sup> density. If density is lower than 1.1 MT/m<sup>3</sup>, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.
- e) **Truck Detention Charge:** A maximum of 2 hrs is allowed for lifting, loading & paperwork upon arrival of truck/container at the premises. Beyond that **Rs. 500/-** per hour detention is charged. BOWML will Charge Rs.5000/- (Rupees five thousand) per day if the vehicle is held overnight.
- f) **TAXES / LEVIES:** - All Government / Municipal Taxes / Duties/ Levies/ Octroi / Tolls /GST etc, as applicable from time to time, will be payable by **Uttranchal Pulp & Paper Mills Pvt. Ltd.**
- g) **Additional MoEF Post-Closure Monitoring / Escrow Fund Charge:** In accordance with the MoEF Memorandum No. 23-1/2008-HSMD dated 16th April 2009, an amount equivalent to 5% of the billed than mentioned in the agreement / Annexure-A, **Uttranchal Pulp & Paper Mills Pvt. Ltd.** sends goods which amount of landfillable hazardous (ETP Sludge) waste towards maintaining of Escrow Fund with scheduled bank jointly operated by MoEF and UPPCB for post-closure monitoring of the Hazardous Waste landfill facility is additionally chargeable.
- h) As per Rule 8 of the Hazardous & Other Waste (Management, and Transboundary Movement) Rules, 2016, as amended, **Uttranchal Pulp & Paper Mills Pvt. Ltd.** needs to dispose of Hazardous Waste within **90** days from their unit location, failing which agreement can be terminated without any notice.
- i) There shall be NO goods / waste sent (or given) by **Uttranchal Pulp & Paper Mills Pvt. Ltd.** to BOWML other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoEF Approved Laboratory Reports of each waste type.
- j) If **Uttranchal Pulp & Paper Mills Pvt. Ltd.** sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the BOWML (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.
- k) If **Uttranchal Pulp & Paper Mills Pvt. Ltd.** sends waste / goods which are as agreed upon yet not matching within +10% the test analysis report provided by the **Uttranchal Pulp & Paper Mills Pvt. Ltd.** OR If **Uttranchal Pulp & Paper Mills Pvt. Ltd.** sends waste/goods which are Hazardous Waste but NOT as agreed upon Then the BOWML will charge as decided by BOWML and **Uttranchal Pulp & Paper Mills Pvt. Ltd.** agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoEF Escrow Fee etc. BOWML will notify the **Uttranchal Pulp & Paper Mills Pvt. Ltd.**, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on **Uttranchal Pulp & Paper Mills Pvt. Ltd.** and the **Uttranchal Pulp & Paper Mills Pvt. Ltd.** shall be liable to pay all the charges as demanded by the BOWML and **Uttranchal Pulp & Paper Mills Pvt. Ltd.** shall indemnify the BOWML for / during the transport, storage, unloading, treatment, disposal for the said waste.

For Uttranchal Pulp & Paper Mills (P) Ltd.

*Neeraj Singh*  
Auth. Sign.

For Bharat Oil & Waste Management Ltd.

*Neeraj Singh*  
Director

- l) No Cash Transaction will be entertained. However, besides the cheque, we can accept payments under the NEFT/ RTGS route also.
- m) **Uttranchal Pulp & Paper Mills Pvt. Ltd.** shall ensure that the above Hazardous Waste must be packed in (Leak-proof packing & proper correct labeling) proper containers as per HW (M&H) Rules so as to prevent any damage/spillage of the material, during transit to BOWML factory at Roorkee. Containers arranged by **Uttranchal Pulp & Paper Mills Pvt. Ltd.** shall be metallic/HDPE/ gunny Bags. Container's weight will also be added to the total Hazardous Waste, and these are not on returnable basis.
- n) All statutory documents in accordance with MoEF/CPCB guidelines under The Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 as amended shall be provided by us at the time of taking delivery of the material from your Plant.

For **Uttranchal Pulp & Paper Mills Pvt. Ltd.**  
 For **Uttranchal Pulp & Paper Mills (P) Ltd.**

*Neeraj Jain*

By its authorized signatory **Auth.Sign.**  
 (Neeraj Jain)

Company GST No. 05AAACU8255E1ZF

Witnesses:

1. *Ritesh Bansal*  
 (Ritesh Bansal)

2. *Vakas Verma*  
 (Vakas Verma)

For **Bharat Oil & Waste Management Ltd.**

For **Bharat Oil & Waste Management Ltd.**

*Naresh Manglani*

By its authorized signatory **Director**  
 (Naresh Manglani)/(Bharat Manglani)

1. *Pushesh Pathak*  
 (Pushesh Pathak)

2. *[Signature]*  
 (Name & Address)



HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)  
Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UKPCB/HO/Con-U-34/2020/ 649

Date: 21/08.2020  
REGD. POST

To,  
M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd,  
Khasra No.-29, 2 Km. Manglore-Deoband Road,  
Vill-Mundet, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 16123	Inward ID -265483
CCA (Renewal)	
Consent No.40504	Date : 19.03.2020

CCA is hereby granted to M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd located at Khasra No.-29, 2 Km. Manglore-Deoband Road, Vill-Mundet, Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2025 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 20.77 Crs :-

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Craft Paper	4200 MT	Craft Paper	4200 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	546.5	546.5
Sewage	3.5	3.5

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

*In case of stoppage + of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

- 1 -

For Bharat Oil & Waste Management Ltd.

Director

For Uttaranchal Pulp & Paper Mills (P) Ltd.

Auth. Sign.

UKPCB

1	pH	Between	5.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

(iv) **Sewage Treatment and Disposal** :- The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

### 3. Conditions under Air Act :-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	Boiler (8TPH) x 1	30	Husk	40 Ton/day	Multi Cyclone Dust Collector	150mg/NM <sup>3</sup>
2	DGSet (82.5KVA) x 1	2	Diesel	17 Ltr/Hr	Acoustic Enclosure	-
3	DGSet (200KVA) x 1	3	Diesel	40 Ltr/Hr	Acoustic Enclosure	-
4	Boiler (12TPH) x 1	30	Husk	90 Ton/day	Multi Cyclone Dust Collector	150mg/NM <sup>3</sup>

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

(i) The **Factory Manager** of M/s **Uttaranchal Pulp & Paper Mills Ltd., Haridwar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.500	Recyclable

(iii) The authorization shall be in force for a **period upto 31.03.2025**.

(iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

For Bharat Oil & Waste Management Ltd.

- 2 -

For Uttaranchal Pulp & Paper Mills (P) Ltd.

Director

Necunj  
Auth. Sign

**Terms and conditions of authorization :-**

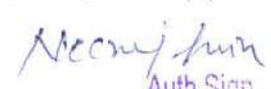
- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
  - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
  - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
  - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
  - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
  - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
  - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for manufacturing of craft paper using waste paper as raw material only.
  6. **Compulsory documents to be submitted by the Industry/Unit :-**
    - (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report**.
    - (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
    - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
  7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
  8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
  9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** will result in legal action under the aforesaid **Acts and Rules**.

  
Member Secretary

Copy to: Regional Officer (I/c), Uttarakhand Pollution Control Board, Roorkee, Distt-Haridwar for information and compliance of the same.

  
Environment Engineer

For Uttranchal Pulp & Paper Mills (P) Ltd.

  
Auth. Sign.

UKPCB

Annexure

**Specific Conditions:**

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3 of Cess Act**.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act** and **Rules** made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of **90 days**.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall install water meter install water use/recycle point and also at discharge point.
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.
15. In case of non compliance of this CCA, the bank guarantee no. 2514ILG000616 of ₹ 5Lacs (Punjab National Bank, Muzaffarnagar) which is valid upto 15.06.2020 shall be forfeited in favour of the Board.
16. The treated effluent from ETP should meet effluent discharge standards as notified under the Environment (Protection) Rules, 1986.
17. Unit should maintain the connectivity of RTMS and flow meter for submission of real time online data to CPCB/SPCB and provide other requisite details for 24x7 online data submission.

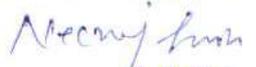
**General Conditions:**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and '**Hazardous**' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the **Board**.

  
Environment Engineer

For Uttranchal Pulp & Paper Mills (P) Ltd.

  
Auth. Sign.



## UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-UK-06-0010414

NAME OF ENTERPRISE

M/S UTTRANCHAL PULP AND PAPER MILLS PRIVATE LIMITED

TYPE OF ENTERPRISE \*

SNo.	Classification Year	Enterprise Type	Classification Date
1	2024-25	Medium	27/04/2024
2	2023-24	Medium	09/05/2023
3	2022-23	Medium	26/06/2022
4	2021-22	Medium	19/01/2022

MAJOR ACTIVITY

**MANUFACTURING**

SOCIAL CATEGORY OF  
ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	UTTRANCHAL PULP AND PAPER MILLS PRIVATE LIMITED

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	2nd	Name of Premises/ Building	Manglour-Deoband Road
Village/Town	Mundet	Block	Mundet
Road/Street/Lane	2nd Km. Manglour-Deoband Road	City	Roorkee
State	UTTARAKHAND	District	HARIDWAR , Pin 247665
Mobile	9837233939	Email:	uttranchal.paper@yahoo.com

DATE OF INCORPORATION /  
REGISTRATION OF ENTERPRISE

22/05/2006

DATE OF COMMENCEMENT OF  
PRODUCTION/BUSINESS

16/06/2008

NATIONAL INDUSTRY  
CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	17 - Manufacture of paper and paper products	1701 - Manufacture of pulp, paper and paperboard	17011 - Manufacture of pulp	Manufacturing

DATE OF UDYAM REGISTRATION

15/01/2022

In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing: - 26/07/2024

For any assistance, you may contact:

For Uttranchal Pulp & Paper Mills (P) Ltd.

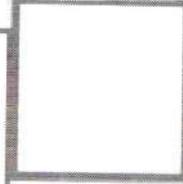
*Neeraj Kumar*  
Auth. Sign.

714 District Industries Centre: DIC HARIDWAR (UTTARAKHAND) 66

2. MSME-DFO: HALDWANI (UTTARAKHAND)

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For Uttranchal Pulp & Paper Mills (P) Ltd.

*Neeraj Kumar*  
Auth. Sign.

(Amended)



Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 05AAACU8255E1ZF

1.	Legal Name	UTTRANCHAL PULP AND PAPER MILLS PRIVATE LIMITED			
2.	Trade Name, if any	M/S UTTRANCHAL PULP AND PAPER MILLS PRIVATE LIMITED			
3.	Additional trade names, if any				
4.	Constitution of Business	Private Limited Company			
5.	Address of Principal Place of Business	<b>Building No./Flat No.:</b> 29 <b>Road/Street:</b> 2 KM. MANGLOUR-DEOBAND ROAD <b>City/Town/Village:</b> VILL-MUNDET, ROORKEE <b>District:</b> Haridwar <b>State:</b> Uttarakhand <b>PIN Code:</b> 247656			
6.	Date of Liability	01/07/2017			
7.	Date of Validity	From	01/07/2017	To	Not Applicable
8.	Type of Registration	Regular			
9.	Particulars of Approving	Uttarakhand Goods and Services Tax Act, 2017			

Signature

Validity unknown

 Digitally signed by DS GOODS  
 AND SERVICES TAX  
 NETWORK BY  
 Date: 2024.07.22 18:31:33 IST

Name	MANVENDRA SINGH
Designation	Assistant Commissioner
Jurisdictional Office	Roorkee - Sector 2
Date of issue of Certificate	22/07/2024

Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 22/07/2024 by the jurisdictional authority.

For Uttranchal Pulp &amp; Paper Mills (P) Ltd.

Necouj

Auth. Sign.



Goods and Services Tax Identification Number: 05AAACU8255E1ZF

Details of Additional Place of Business(s)

Legal Name UTTRANCHAL PULP AND PAPER MILLS PRIVATE LIMITED  
Trade Name, if any M/S UTTRANCHAL PULP AND PAPER MILLS PRIVATE LIMITED  
Additional trade names, if any

Total Number of Additional Places of Business(s) in the State 0

For Uttranchal Pulp & Paper Mills (P) Ltd.

*Necm j*  
Auth. Sign.



Goods and Services Tax Identification Number: 05AAACU8255E1ZF

Legal Name UTTRANCHAL PULP AND PAPER MILLS PRIVATE LIMITED  
Trade Name, if any M/S UTTRANCHAL PULP AND PAPER MILLS PRIVATE LIMITED  
Additional trade names, if any

Details of Managing / Whole-time Directors and Key Managerial Persons

1		Name	NEERAJ JAIN
		Designation/Status	DIRECTOR
		Resident of State	Uttar Pradesh
2		Name	SACHIN JAIN
		Designation/Status	DIRECTOR
		Resident of State	Uttar Pradesh

For Uttranchal Pulp & Paper Mills (P) Ltd.

*Neeraj Jain*  
Auth. Sign.

आयकर विभाग  
INCOME TAX DEPARTMENT

भारत सरकार  
GOVT. OF INDIA



स्थायी लेखा संख्या कार्ड  
Permanent Account Number Card

AAACU8255E

नाम / Name

UTTRANCHAL PULP AND PAPER MILLS PRIVATE  
LIMITED

निगमन/गठन की तारीख  
Date of Incorporation / Formation

22/05/2006

24032018

For Uttranchal Pulp & Paper Mills (P) Ltd.

*Aneeraj Jain*  
Auth. Sign.

**From:** Saurabh Kr Jain saurabhjain.adv@gmail.com  
**Subject:** Service of Reply filed by R6, M/s. Uttaranchal Pulp & Paper Mills Pvt. Ltd., in OA No. 1243 of 2024  
**Date:** 2 December 2025 at 1:31 PM  
**To:** officevivekgupta@gmail.com, mpr@doiuk.org, msukpcb@yahoo.com, secymoef@nic.in



We are serving attached herewith copy of the Reply filed by R6, M/s. Uttaranchal Pulp & Paper Mills Pvt. Ltd., in OA No. 1243 of 2024

thanks  
Saurabh Jain  
Counsel for R6  
M/s. Uttaranchal Pulp & Paper Mills Pvt. Ltd.

Reply by R6 OA 1243-2024.pdf



*SJain*  
(True Copy)